



117 क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या :

1801 / NGT-SP/22

दिनांक : 24/3/23

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- judicial-ngt@gov.in

Sub: Interim report of the joint committee in compliance to the order dated 27.01.2023 passed by Hon'ble NGT, New Delhi in the matter of O. A. no.649/2022 (Narendra Pratap Singh V/S CPCB).

Sir,

In compliance to the order dated 27.01.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr., Inspection of the joint committee was carried out on dated 17.03.2023 interim report of the Joint Committee is being annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely

  
24/03/2023  
(Radhey Shyam)  
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.

  
Regional Officer  
92  
Amr

Original Application No. 649/2022

NarenderPratap Singh

...Applicant

Versus

Central Pollution Control Board &amp;Anr.

...Respondents

**In Re: Compliance of order dated 27.01.2023 passed by Hon'ble NGT, New Delhi in O. A. NO.649/2022**

A. The Hon'ble in the matter of NGT O.A. No. 649/2022 (Narendra Pratap Singh Vs CPCB &Anr) vide it's order dated 27.01.2023 has directed that:

*".....5. In view of the averments made in the application and observations made in the report of the Joint Committee and also the replies/responses filed by the CPCB and the UPPCB, we consider it appropriate to constitute and accordingly constitute a Joint Committee comprising of the representatives of the MoEF&CC, the CPCB and the UPPCB to undertake visits to the site in question, arrange taking of the soil and water samples by identifying the affected places by involving the applicant or other residents of the area and get the same analyzed from any recognized laboratory for both Physical and Chemical properties including heavy metals like iron, nickel, copper, lead, chromium, arsenic silica etc., verify the factual position regarding compliance with EC and consent conditions stipulated by MoEF&CC and UPPCB respectively by the Project Proponent and submit its report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF. The UPPCB shall be nodal agency for coordination and compliance."*

B. In compliance of the aforesaid order, a Joint inspection comprising the following members in accordance with the mandate of order of Hon'ble Tribunal, conducted on 17/03/2023 in presence of applicant Mr. Narendra Pratap Singh:

- a. Dr. (Ms). Satya, Additional Director/ Scientist 'E', Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Lucknow.
- b. Ms Deepti Kapil, Scientist 'D', Central Pollution Control Board, Delhi.
- c. Mr. Deo Kumar Gupta, Environmental Engineer, U.P. Pollution Control Board, Regional Office, Greater Noida.

d. Mr. Anshul Sharma, Assistant Environmental Engineer, U.P. Pollution Control Board, Regional Office, Greater Noida.

C. During inspection, unit was found operational and no industrial waste water was found discharging into nearby drain (Bishada drain). The unit has applied for NOC from U.P. Ground Water Department for abstraction of 10 KL/day of ground water on dated 24.12.2022(Copy of application is annexed as **Annexure-1**). Unit has obtained amended authorization under Hazardous and Other Wastes (Management and Transboundary Rules), 2016 from UPPCB vide letter dated 27.01.2023, which is valid up to 26.01.2028 (Copy of same is attached as **annexure-2**).

The Joint Committee visited the affected areas with regard to the alleged dumping of the hazardous waste and following are the visual observations:

- i. The dumped waste has been lifted by the unit and transferred to the TSDF.
- ii. There were some residual traces of the waste at the site from where the bulk quantity of the waste has been lifted.
- iii. There is no fresh dumping of the waste at the sites.
- iv. The sites from where the waste is lifted may have traces of contaminants, hence sample were taken to ascertain the same.

Further, the applicant informed to the Committee that the unit has lifted the waste which was earlier dumped at various places in village Bishada. Unit representative also provided a copy of the letter received from the applicant stating that the waste has been lifted from the dump sites (copy of same is annexed as **Annexure-3**).

D. In compliance of Hon'ble NGT order dated 27.01.2023, the Joint Committee collected following water and soil samples (in the presence of the applicant) :

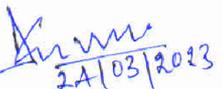
- i. Waste water Samples - Inlet and outlet of the ETP
- ii. Groundwater Samples from the unit & near the Gaushala, Vill. – Bishada
- iii. Samples from Bishada drain (upstream and downstream).
- iv. Samples of ETP Sludge & Sludge mixed with broken asbestos sheet from HW Storage area of the unit
- v. Soil samples from the following 04 identified affected areas (reported by the applicant) :

sh

- a) Open Ground-1, Vill. - Bisahda, Greater Noida. (Lat.- 28.575158, Long.- 77.569166)
- b) Near Gaushala, and warehouse M/s Safe Express Pvt Ltd., Vill. - Bisahda, Greater Noida. (Lat.- 28.5741574, Long.- 77.569166)
- c) Near Maharana restaurant, Vill. -Bishada, NTPC road, Greater Noida. (Lat.- 28.582426, Long.- 77.57071)
- d) Near Raghav welding works, Vill. -Bishada, NTPC road, Greater Noida. (Lat.- 28.580512, Long.- 77.569513)

The abovewater and soil samples are under analysis and the results will be available within 05-06 weeks.

- E. In view of above, it is humbly requested to grant 08 weeks time for submitting the final report alongwith analysis report, status of compliance of Environmental Clearance and consent conditions and the recommendations with scope of further improvement by the Unit, if any, please.

S. No.	Name of officials	Designation	Signature with date
1.	Dr. (Ms). Satya	Additional Director/ Scientist 'E', MOEF & CC, Integrated Regional Office, Lucknow	 24-03-23
2.	Ms Deepti Kapil	Scientist 'D', Central Pollution Control Board, Delhi	 24/3/2023
3.	Deo Kumar Gupta	Environmental Engineer, U.P. Pollution Control Board, Regional Office, Greater Noida	 24/03/2023
4.	Anshul Sharma	AEE, U.P. Pollution Control Board, Regional Office, Greater Noida	 24/03/2023



## GROUND WATER DEPARTMENT

(Narmada Ganga &amp; Ganga Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Annexure-1

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY  
COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED  
AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details  
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN1222RIN0421
Application Date आवेदन तिथि		24/12/2022	
Name of the Applicant आवेदक का नाम	SANDEEP GARG		
Mobile No. मोबाइल नंबर	9837024433	Email ID. ईमेल आईडी	smsrcontinental@hotmail.com
Date of Birth जन्मतिथि	02/01/1967	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	D as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8891-8896-2051	Jploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	116B, CHAPAL STREET, MEERUT CANTT, MEERUT, CANTT, UTTAR PRADESH-250001	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh

District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	250001
Designation पद	Authorized Signatory	Company Name कंपनी का नाम	U.P. ASBESTOS LIMITED
Company Address कंपनी का पता	VILLAGE-BISHADA, NTPC ROAD DADRI, GAUTAM BUDH NAG	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Existing Well</b> विद्यमान कूप का विवरण			
District जनपद	Gautam Buddh Nagar	Block ब्लॉक	DADRI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	VILLAGE-BISHADA, NTPC ROAD DADRI	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	GAUTAM BUDH NAGAR UTTAR PRADESH	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		
<b>Particulars of The Existing Well</b> विद्यमान कूप का ब्योरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	31/10/2005	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	10		
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	60.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	150.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC
<b>Strainer Details</b> स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	30.00	42.00	12.00	150.00
2	42.00	54.00	12.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	2.50		

#### Details of Existing Pumping Device वेद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	10.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	3.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	45.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	31/10/2005

#### Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	0.00	Annual Days वार्षिक उपयोग (दिनों में)	300
Daily Running Hours दैनिक उपयोग (घंटे में)	0.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	ETP	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes

12/12/22, 3:37 PM

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	45.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Maximum Allowable Annual Extraction of Ground Water:			0
Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।			Download
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/4463	Issue Date निर्गमन तिथि	07/12/2018
Expiry Date अंतिम तिथि	29/11/2020	Upload Certificate प्रमाणपत्र अपलोड करें	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			
Date of Expiry of N.O.C	29/11/2020	Date of filling application for renewal	23/12/2022
Any clarification Report		Reason For Pendency	
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m <sup>3</sup> /day	Download	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m <sup>3</sup> /day	Download

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

[Download](#)

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

[Download](#)

Reason for renewal of N.O.C.  
एन.ओ.सी. के नवीनीकरण का कारण

Statutory Requirement of obtaining Permission to draw groundwater

Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

[Download](#)

Against Case

No

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO\_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
  - (d) Affidavit referred to in item no. 5.
  - (e) Affidavit referred to in item no. 7.
  - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
  - (I) For Industrial User:
    - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
    - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m<sup>3</sup>/day.
    - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
    - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
    - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
  - (II) For Commercial User:
    - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
    - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
    - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
    - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
    - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
    - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19296/UPPCB/GreaterNoida(UPPCBRO)/HWM/GREATER NOIDA/2023

Dated :27/01/2023

To,

M/s UP ASBESTOS LIMITED

village and post Bishada, Ntpc Road, Dadri,GAUTAM BUDH NAGAR,201301

Tehsil :Dadri

District :GREATER NOIDA

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19296 and 27/01/2023 .
2. Reference of application (No. and date) 19266074 and 02/01/2023 .
3. Mr SANDEEP GARG of M/s UP ASBESTOS LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at vill. and post Bishada, Ntpc Road, Dadri, G. Noida .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-15.1 Asbestos-containing residues	Through TSDF	50 MT/Annum
2	Schedule I, Cat-5.1 Used or spent oil	Through Authorised Recycler/TSDF	50 Liter/Month
3	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	10 MT/Annum
4	Schedule I, Cat-33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	48 No./Annum
5	Schedule I, Cat-15.2 Discarded asbestos	Through TSDF	2 MT/Month

1. The authorization shall be valid for a period of 26/01/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall

not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Greater Noida for information and necessary action .

VIVEK  
ROY

Digitally signed  
by VIVEK ROY  
Date: 2023.03.17  
10:43:28 +05'30'

CEO/EE, I/C Circle \_\_\_\_\_

**ग्राम सभा बिसाहड़ा, राजतपुर**  
**प्रधान श्री नरेन्द्र प्रताप सिंह**  
**विकास खण्ड बिसरख जनपद गौतमबुद्ध नगर (उ.प्र.)**

पत्रांक.....

दिनांक .....

सेवा में,  
 मैनिजिंग डायरेक्टर  
 यू पी ऐस्बेस्टस लिमिटेड, दादरी

दिनांक :- 10 /03 /2023

**विषय: ग्राम बिसाहड़ा, स्थित गौशाला के समीप खुले प्लॉट में पड़े अपशिष्ट कचरे संबंधित शिकायत के निवारण हेतु पत्र ।**

महोदय,

उपरोक्त संदर्भ में आपको यह सूचित कराना है कि मैंने अपने गाँव बिसाहड़ा के हित को मद्देनजर रखते हुए एवं अपने प्रधान पद की समुचित जिम्मेदारी का वहन करते हुए गाँव के बाहर खुले प्लॉट में पड़े अपशिष्ट कचरे से संबंधित शिकायत पत्र NGT में दिया था जो अभी भी विचाराधीन है।

श्रीमान, मेरे एवं समस्त ग्रामवासियों के लिए यह अत्यंत हर्ष का विषय है की आपकी फैक्टरी ने इस मामले को गंभीरता से लेते हुए अपनी जिम्मेदारी का उपयोग कर सभी जगह की समुचित सफाई की एवं गाँव में विकास कार्य भी कराए। प्रदूषण कंट्रोल बोर्ड के सभी मानकों का पालन करके आपने एक जिम्मेदार नागरिक होने का सबूत दिया है।

मैं अपने एवं अपने समस्त ग्रामवासियों की ओर से आपको धन्यवाद एवं आभार व्यक्त करता हूँ एवं आशा करता हूँ कि हम मिलकर सदा इसी नीति के साथ गाँव एवं अपने देश के विकास में सहयोग करेंगे।

**आपकी सेवा में सादर प्रेषित ।**

कृते



(Narendra Singh)

नरेंद्र शिशोदिया  
 ग्राम प्रधान, बिसहाड़ा,  
 दादरी जिला गौतमबुद्ध नगर